



**LAW COMMISSION OF INDIA,
GOVERNMENT OF INDIA**

**MINISTRY OF ELECTRONICS AND INFORMATION
TECHNOLOGY, GOVERNMENT OF INDIA**

and

**DR. B.R. AMBEDKAR NATIONAL LAW UNIVERSITY,
SONEPAT**

are organising

NATIONAL CONFERENCE

on

**ARTIFICIAL INTELLIGENCE: LEGAL
IMPLICATIONS AND CHALLENGES**

at



**BHIM AUDITORIUM,
DR. AMBEDKAR INTERNATIONAL
CENTRE, NEW DELHI**



**24 FEBRUARY 2024
10:00 A.M.**

REGISTRATION LINK

<https://forms.gle/3HwAgk1Vijfyqq9P8>

Distinguished Patrons



**HON'BLE SHRI BANDARU
DATTATRAYA**

HON'BLE GOVERNOR OF HARYANA
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FOR LAW & JUSTICE, PARLIAMENTARY
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**HON'BLE MR. JUSTICE
RITU RAJ AWASTHI**

HON'BLE CHAIRPERSON,
LAW COMMISSION OF INDIA



PROF. (DR.) ARCHANA MISHRA

HON'BLE VICE-CHANCELLOR,
DR. B.R. AMBEDKAR NATIONAL LAW
UNIVERSITY, SONEPAT

About Law Commission of India

Law Commission of India is constituted by the Department of Legal Affairs, Ministry of Law & Justice, Government of India with a definite term of reference to carry out research in the field of law. The Commission makes recommendations to the government in the form of reports. The Law Commission has submitted various reports on important issues in relation to the development of law. Presently, it is engaged in dealing with various important issues, such as Uniform Civil Code, simultaneous Elections, Trade Secrets, etc. The Law Commission of India provides excellent, thought provoking, and vital review of the laws in India. The current 22nd Law Commission of India is headed by Hon'ble Mr. Justice Ritu Raj Awasthi, Former Chief Justice of the Hon'ble Karnataka High Court.



**HON'BLE MR. JUSTICE
RITU RAJ AWASTHI**

**HON'BLE CHAIRPERSON,
LAW COMMISSION OF INDIA**

About Ministry of Electronics and Information Technology (MeitY)

The Ministry of Electronics and Information Technology (MeitY) is a pivotal arm of the Government of India, dedicated to the e-development of the nation. It plays a crucial role in transforming India into a digitally empowered society and knowledge economy. MeitY's mission is multifaceted, focusing on promoting e-Governance to empower citizens, fostering the growth of the Electronics, IT, and ITeS industries, and ensuring a secure cyber space.

Key functions of MeitY include policy formulation related to information technology and electronics, promoting IT education, and overseeing cyber laws. It is instrumental in driving initiatives like Digital India, aimed at bridging the digital divide and enhancing the nation's global role in internet governance. MeitY's vision is centered on leveraging e-development for India's transition into a developed nation and an empowered society. Through its comprehensive approach, MeitY is committed to enhancing efficiency through digital services, promoting inclusive growth, and securing India's position in the global digital landscape.



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GOVT. OF INDIA

About Dr. B.R. Ambedkar National Law University, Sonapat

Dr. B.R. Ambedkar National Law University, Sonapat (DBRANLU), established by the Government of Haryana, stands as a testament to the legacy of Dr. B.R. Ambedkar, an eminent social reformer and the principal architect of India's legal framework and Constitution. The University commenced its first B.A.LL.B (Hons.) batch in 2019 and has started LL.M. and Ph.D. Courses. The University prides itself on having the Hon'ble Governor of Haryana as its Chancellor and the Hon'ble Chief Justice of India as its Visitor. In its short journey so far, DBRANLU has established 7 Research Centres and started its flagship DBRANLU *Law Review Journal*. The University has also signed MoUs with prestigious organizations, enhancing academics, research, and industry collaboration.



PROF. (DR.) ARCHANA MISHRA

HON'BLE VICE-CHANCELLOR,
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PROF. (DR.) ASHUTOSH

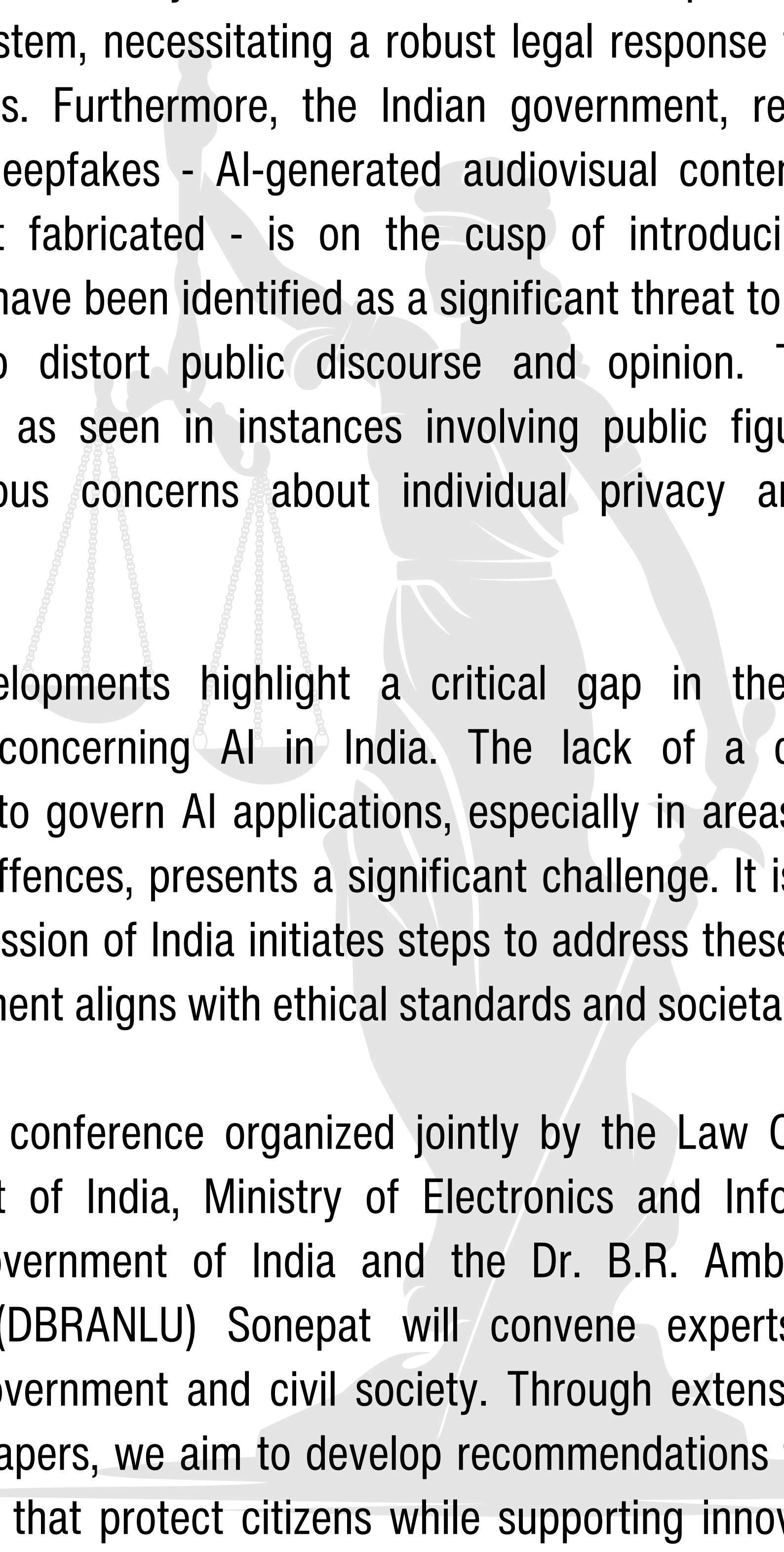
DEAN ACADEMIC AFFAIRS & HoD,
DR. B.R. AMBEDKAR NATIONAL LAW
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About The Conference

The advent of artificial intelligence (AI) represents a watershed moment in human technological progress. As AI applications permeate daily life, from digital assistants to autonomous vehicles, India has the opportunity to lead in establishing ethical frameworks to govern AI development. However, the rapid advancement of AI also brings serious ethical, privacy, and security risks that necessitate regulatory oversight.

Recently, Hon'ble Prime Minister Narendra Modi highlighted the issue of deepfakes - highly realistic but fabricated audiovisual content generated by AI. He expressed concern over the misuse of this technology to violate individual privacy, as public figures and celebrities have increasingly become targets of deepfakes. This underscores the need for governance of AI technology like deepfakes that could improperly sway public discourse and opinion.

Moreover, AI's risks extend beyond privacy violations to broader societal impacts. The combination of AI and biotechnology, for example, poses ethical dilemmas about alterations to human emotions, thoughts, and desires. Advanced AI systems capable of human-level intelligence may act on misaligned goals, leading to catastrophic consequences if not properly controlled. Many AI systems act as "black boxes," making it difficult to understand their decision-making processes.



The Supreme Court of India recently highlighted the potential dangers of AI in economic offences, particularly money laundering. This revelation points to the sophisticated ways in which AI can be manipulated to undermine the financial system, necessitating a robust legal response to safeguard against such threats. Furthermore, the Indian government, recognizing the perils posed by deepfakes - AI-generated audiovisual content that is alarmingly realistic yet fabricated - is on the cusp of introducing new regulations. Deepfakes have been identified as a significant threat to democracy, with the potential to distort public discourse and opinion. The misuse of this technology, as seen in instances involving public figures and celebrities, raises serious concerns about individual privacy and the integrity of information.

These developments highlight a critical gap in the current regulatory landscape concerning AI in India. The lack of a comprehensive legal framework to govern AI applications, especially in areas like deepfakes and economic offences, presents a significant challenge. It is imperative that the Law Commission of India initiates steps to address these gaps, ensuring that AI development aligns with ethical standards and societal values.

This timely conference organized jointly by the Law Commission of India, Government of India, Ministry of Electronics and Information Technology (MeitY), Government of India and the Dr. B.R. Ambedkar National Law University (DBRANLU) Sonapat will convene experts across academia, industry, government and civil society. Through extensive consultation and Research Papers, we aim to develop recommendations for AI regulation and governance that protect citizens while supporting innovation and economic growth. With thoughtful leadership, India can lead the way in managing rapid technological change for the benefit of all.

Objectives

The objectives of the "National Conference on Artificial Intelligence: Legal Implications and Challenges" are designed to facilitate an enriching and informative experience for all participants, bridging the gap between industry and academia and promoting awareness and efficacy. This Conference aims to empower participants in the following ways:

- To critically examine AI's interaction with legal principles, identifying regulatory challenges and potential solutions.
- To explore the transformative impact of AI across various sectors, including Healthcare, Finance, Transportation, and Criminal Justice.
- To address the "black box" nature of many AI systems, emphasizing the need for transparency, accountability, and ethical governance.
- To foster a multidisciplinary dialogue among legal experts, technologists, policymakers, and AI developers.

By addressing these objectives, the conference endeavors to equip its participants with valuable insights and knowledge, further bridging the gaps between various domains and promoting informed, strategic engagement with the evolving landscape of Artificial Intelligence in the context of humanities and the legal sphere.

Conference Schedule

S.No.	EVENTS	TIMINGS
1.	Inaugural Session	10.30 am - 12.30 pm
2.	Lunch	12.30 pm - 2.00 pm
3.	Technical Session- I <i>Artificial Intelligence And Its Impact on Legal Functioning</i> (Parallel Session)	2.00 pm - 3.30 pm
4.	Technical Session- II <i>Legal And Ethical Issues With Artificial Intelligence</i> (Parallel Session)	2.00 pm - 3.30 pm
5.	High Tea	3.30 pm - 4.00 pm
6.	Valedictory Session	4.00 pm - 5.00 pm

Call for Papers

We are delighted to invite Submissions under the overarching theme of 'Artificial Intelligence: Legal Implications and Challenges'. The focus of the Conference will be on the following two core sub-themes :-

- 1) Artificial Intelligence And Its Impact on Legal Functioning.
- 2) Legal And Ethical Issues With Artificial Intelligence.

Submissions are welcome on any topic falling under the theme and the sub-themes of the conference and may also explore perspectives on the linkages of:-

- Ethics and Responsible AI
- AI and Human Rights
- AI and Sustainable Development
- AI and Constitutional Perspectives
- AI and Intellectual Property Rights
- Governance of AI and Privacy

The aforementioned themes are indicative and not exhaustive. Selected Papers will be published in form of edited book bearing ISBN No.

Who May Submit?

The Conference welcomes Submissions from a broad spectrum of contributors, including:

- Academicians
- Legal Practitioners
- Corporate Delegates
- Policy Experts
- Judicial Officers
- Representatives of Government Organizations, NGOs, and Civil Society Organizations
- Research Scholars and Students from all disciplines

Submission Guidelines

Submissions should adhere to the following guidelines: -

- Joint authorship is permitted for up to two authors.
- The main text should be in Times New Roman font, size 12, with 1.5 line spacing.
- Footnotes should follow the ILI style of citation, in Times New Roman font, size 10, single-spaced.
- An abstract of 300 to 500 words should be submitted by 15.02.2024 at this mail address- ai.conference2024@dbranlu.ac.in
- Submissions must be in '.doc' or '.docx' format, with the file name including the names of the authors.

Registration Process

There is no Registration Fee for the conference. Participants are required to fill in their details and paper information on a Google Form. The link for this form is :

<https://forms.gle/NUhR38DKCKSwhEFg6>, abstracts, and papers are to be mailed to ai.conference2024@dbranlu.ac.in

Timelines

S.No.	EVENT	DEADLINE
1.	Last date for Submission of Abstracts	15.02.2024
2.	Communication for Selection of Abstracts	18.02.2024
3.	Last Date for Registration	20.02.2024
4.	Submission of Full Papers	23.02.2024

Who May Attend?

The conference is designed for attendance by Research Scholars, Academicians, Experts, Lawyers, Corporate Delegates, Industry Experts, Policy Makers and Students from all disciplines. The participants are to attend the event in person, offering a rich environment for networking, learning and collaborative discussions.

Chief Guests, Key Speakers and Resource Persons

The Inaugural and Valedictory sessions of the conference will be graced by esteemed Judges from the Supreme Court of India as Chief Guests. Other distinguished personalities potentially participating as Chief Guests, Guests of Honor, Keynote Speakers, and Resource Persons across various conference events include the Hon'ble Governor of Haryana, Hon'ble Ministers of Ministry of Electronics and Information Technology, Govt of India, Ministers from Government of Haryana, esteemed Judges from the Delhi High Court and the Punjab and Haryana High Court, along with top-level Secretaries, Technocrats and Experts from the Industry.

Additionally, each technical session of the conference is expected to be presided over by Directors from renowned technical institutions in India, such as the IITs, NITs, and IIITs.

Certificates

The Certificate of Participation and Publication shall be provided by the Law Commission of India, Government of India, Ministry of Electronics and Information Technology (MeitY), Government of India and the Dr. B.R. Ambedkar National Law University (DBRANLU) Sonapat.

ORGANISING COMMITTEE MEMBERS

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